NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. C.P.(IB)-1019(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022

NAME OF THE PARTIES: **Clix Capital Services Private Limited**
Vs.
Ardent Infra Equipments Private Limited

APPEARANCE :

FOR FINANCIAL CREDITOR : Adv. Jasvin Dhama a/w
Adv. Shobhit Jain

FOR CORPORATE DEBTOR : Absent

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Financial Creditor as well as registry is directed to issue notice to the Corporate Debtor, intimating the next date of hearing of the matter by all available means (i.e. Speed post, E-mail etc.) and file affidavit of service enclosing therewith proof of notice served on the Corporate Debtor, at least two days, before the next date of hearing. Counsel appearing for the Financial Creditor seeks time to provide hard copies of C.P.(IB)-1019(MB)/2022 on record. Time granted. Let the hard copies of C.P.(IB)-1019(MB)/2022 be placed on record with direction to serve the copy of C.P.(IB)-1019(MB)/2022 on the Corporate Debtor, if not served earlier. List this matter on **06.10.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
26.09.2022
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